

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ACTIF CORPORATION LIMITED

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	Actif Corporation Limited
2.	Date of incorporation of corporate debtor	6th June, 2006
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45201DN2006PLC000197
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot no. 65/4, Krishna Nagar, Village Samarvani, Silvassa (U.T. of D. & N.H.) Silvassa Dadra & Nagar Haveli Dn 396230
6.	Insolvency commencement date in respect of corporate debtor	26th November, 2019 being the date of delivery of order by NCLT, Ahmedabad. (09th December, 2019 being the date of downloading the order)
7.	Estimated date of closure of insolvency resolution process	24th May, 2020 being 180 days from 26th November, 2019.
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Vinodkumar Pukhraj Ambavat IBBI/IPA-001/IP-P00420/2017-18/10743
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Room No.40, 9/15 Morarji Velji Bldg, 1st floor, Dr. M.B Velkar Street, Kalbadevi Road, Mumbai, Maharashtra 400002. vinod.amabavat@ajallp.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Ambavat Jain & Associates LLP, 5B, Ground Floor, Onlooker Building, 14 Sir P.M Road, Fort, Mumbai-400001, India. cirp.actif@gmail.com
11.	Last date for submission of claims	24th December, 2019 (14 days from the date of receipt of order to Insolvency Professional.
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es): <b>Nil</b>
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="http://www.ibbi.gov.in/home/downloads">http://www.ibbi.gov.in/home/downloads</a> Physical Address: Not Applicable

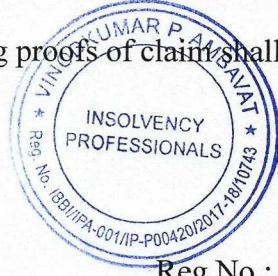


Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Actif Corporation Limited on 26th November,2019.

The creditors of Actif Corporation Limited are hereby called upon to submit their claims with proof on or before 24th December, 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claims shall attract penalties.



A handwritten signature in blue ink, appearing to read "Vinodkumar P. Ambavat".

Vinodkumar Pukhraj Ambavat  
Interim Resolution Professional  
Reg No.: IBBI/IPA-001/IP-P00420/2017-10743

Date: 10<sup>th</sup> December,2019

Place: Mumbai